## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

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T.C.P No. 429/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2017

NAME OF THE PARTIES:

Dewan Housing Finance Corporation

V/s.

Shri Someshwara Spun Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

Smit Shah

For Potitionor

i/b Shrivastansco.

Adv. Mayur P. Kady

For Respondants

i/b Jamshed Ansari

ORDER

## TCP No. 429/I&BP/NCLT/MB/MAH/2017

For the Application has not been properly filed with the particulars as per Adjudicating Authority Rules, the Petitioner is hereby directed to carry out the corrections within seven days hereof.

From the Attendance Sheet filed by the Petitioner, it appears that earlier, this Petitioner was directed to rectify the defects appearing on the record, but this Petitioner is still not diligent enough to carry out the directions given by this Bench appearing on record. Therefore, this Bench hereby gives last chance to this Petitioner to rectify the defects within seven days hereof on payment of ₹20,000/-, failing which this Petition will be dismissed for defaults on the next date of hearing.

List this matter for hearing on 20.11.2017.

v Sd/-V. NALLASENAPATHY Member (Technical) Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)